(2020) 12 SEBI CK 0135

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 446, 447 Of 2020, Appeal No. 448, 449 Of 2020

Farooq Kasam Hawa & Ors APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 21-12-2020

Acts Referred:

Citation : (2020) 12 SEBI CK 0135

Hon'ble Judges : Tarun Agarwala, Presiding Officer;Dr. C. K. G. Nair, Member;M. T. Joshi, J

Bench : Full Bench

Advocate : Kunal Katariya, Ravi Vijay Ramaiya, Sahebrao Wamanrao Buktare, Nidhi Singh, Kinjal Bhatt, Hersh Choudhary, Vidhii Partners

Final Decision : Disposed Of

Judgement

1. There is a delay in filing these appeals. For the reasons stated in the applications, delay is condoned. Misc. Applications are disposed of accordingly.

2. Both the appeals raises the common issue and are being taken up together. Four weeksâ?? time is allowed to the respondent to file a reply. Two

weeksâ?? time is allowed to the appellants to file rejoinder. The matter would be listed on February 3, 2021.

3. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through

video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.